

Filing no. Cr.M.P./8055/2020

Umesh Agrawal & Anr.

Versus The State of Jharkhand

Advocate for Petitioner

Mr.Rajesh Kumar

- |   |                                       |
|---|---------------------------------------|
| 1. S.J. / D.B.  | S.J.                                  |
| 2. In time<br>Limitation expired on   | X                                     |
| 3. Court Fee  | Paid                                  |
| 4. Authentication fee due on the copy<br>Trial Court Judgement Rs.  | Paid                                  |
| Appellate Court Judgement Rs.   | X                                     |
| 5. (a) Copy of trial court judgement  | √                                     |
| (b) Copy of appellate court judgement   | X                                     |
| (c) Second Copy of Petition   | X                                     |
| (d) Receipt showing service on A.G.   | √                                     |
| (e) Vak properly stamped<br>Executed and accepted }   | √                                     |
| 6. (a) Cause title  | √                                     |
| (b) Provision of law  | √                                     |
| 7. Intimation regarding surrender of<br>Petitioner  | X <u>With</u>                         |
| 8. Particulars as required by Rule 140 (I)<br>Chapter XV Part (A) page no. 37 of the<br>J.H.C. Rules 2001       | BA-4926/2012, ABA-2577/2011<br>Stated |
| 9. Other defects  |                                       |
| (i) Name of the petitioner no.1 (spelling) does not tally with Imp.order.                                       |                                       |
| (ii) Certificate of Copying Dept. Is not appearing in the Imp.order.  |                                       |
| (iii) Duly Certified type copy of page 29 to 36 may be filed.   |                                       |
| (iv) Designation of Ld. Court passing Imp.order may be corrected in para-1<br>& prayer.                         |                                       |
| (v) Date of order and name of the Hon'ble Justice may be stated in para-2<br>with respect to ABA no. 2577/2011. |                                       |
| (vi) Particulars of Annex.1 may be corrected in sub para of para-4  |                                       |
| (vii) Content of T/c of page 21 may be corrected.   |                                       |
| (viii) Presentation form may be correctly filled up.  |                                       |